

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
STUTI COMTRADE PRIVATE LIMITED (IN CIRP)
TRADING OF FABRICS

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	Stuti Comtrade Private Limited CIN: U74999MH1996PTC100610
2.	Address of the registered office	Office No 2, 2nd Floor, Jawahar House, Princess Street, Marine Lines, Mumbai City – 400020 Maharashtra
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products /services sold in last financial year	There are no operations ongoing since 2020
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at cirp.stuticomtrade@gmail.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: cirp.stuticomtrade@gmail.com
10.	Last date for receipt of expression of interest	29.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	30.10.2026
12.	Last date for submission of objections to provisional list	04.11.2026
13.	Date of issue of final list of prospective resolution applicants	05.11.2026
14.	Date of issue of Information	05.11.2026

	Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	
15.	Last date of submission of resolution plans	05.12.2026
16.	Process email id to submit Expression of Interest	cirp.stuticomtrade@gmail.com
17.	Details of the corporate debtor's registration status as MSME	No



Gomti R Choudhary

CA Gomti Ramchandra Choudhary

Resolution Professional of

Stuti Comtrade Private Limited (in CIRP)

Regn No.: IBBI/IPA-001/IP-P-02625/2022-23/14275

AFA valid till 31-Dec-26

Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle,

Navrangpura, Ahmedabad, Gujarat, 380009

Email cagomtirchoudhary@gmail.com

Date: 14.10.2026

Place: Ahmedabad



SMFG India Home Finance Co. Ltd.
Corporate Off.: 503/3 504, 5th Floor, C-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (e), Mumbai - 400051.
Regd. Off.: Cornerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (THE ACT) & THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 (THE RULES) & the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sr. No.	Loan Account No. & Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description Of Secured Assets / Mortgage Property	Date of Demand Notice U/s. 13 (2) & Total O/s.
1.	Lan : 613038312081533 1. Anand Hindurao Panhale 2. Nanda Anand Panhale Add : B 004 Sai Sangeet Apartment Ground Floor Hanuman Nagar Nallasopara West 401203. Also At : Flat No. 004. Ground Floor, In B Wing Admeasuring 200 Sq.ft.i.e., 18.58 Sq.mt. 10.09.2026 Rs. 8,44,465.41 (Rs. Eight Lakh Forty Four Thousand Four Hundred Sixty Five & Paise Forty One Only) as on 08.09.2026 NPA Date 05.09.2026	Flat No. 004. Ground Floor, In B Wing Admeasuring 200 Sq.ft.i.e., 18.58 Sq.mt. built Up Area, In The Building Known As 'Sai Sangeet Apartment ' & Society Known As 'Deep Sagar Welfare Society' Constructed On Land Pearing Survey No.411, Hissa No. A/4, Lying Being And Situated At Village-Gas, Taluka- Vasai, Dist-Palghar.	
2.	Lan : 606439211757302 1. Sachindra Amarnath Sharma 2. Nandini Sharma Add : Flat No 108 1st Floor Bhav Residency Bldg No 34 Kalher Nr Datta Mandir Maharashtra Thane - 421302. Also At : Flat No.001, Ground Floor C Wing Building No. 7, Phase-A Shree/Swami/Narendra/Prasanna Complex S No. 99 H.No.2(B) Village Purna Tal Bhiwandi Dist Thane 421302 10.09.2026 Rs. 14,56,993.32 (Rs. Fourteen Lakh Fifty Six Thousand Nine Hundred Ninety Three & Paise Thirty Two Only) as on 08.09.2026 NPA Date 05.09.2026	Flat No.001, Ground Floor C Wing Building No. 7, Phase-A Shree/Swami/Narendra/Prasanna Complex S No. 99 H.No.2(B) Village Purna Tal Bhiwandi Dist Thane 421302	

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and here in above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses for the realization of payment. The borrower(s) may note that SMHFC is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMHFC shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMHFC is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMHFC also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMHFC. This remedy is in addition and independent of all the other remedies available to SMHFC under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMHFC and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place: Mumbai, Maharashtra
Date: 10.09.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



ADITYA BIRLA HOUSING FINANCE LIMITED
Regd Office: Indian Rayon Compound, Vejarval, Gujarat - 362 266 | T | +91 2243567100 |
(Toll Free) 1800 270 7000 | CIN: U65922GJ2009PLC083779 | homefinance.adityabirlacapital.com

HOME LOANS
DEMAND NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)
Substituted Service Of Notice U/S 13 (2) of Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No	Name and Address of Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice / as on Date
1.	1. Chandrakant Lahu Beturkar , Unit No. 203 & 204, 2nd Floor, Nisarg Dham, House No. 294, Plot No. 01, Nearby Shree Vitthal Rakhumal Mandir, Off Panvel Matheran Road, Kalyan, Nere, Panvel, Raigad, Maharashtra, 410206. 2. Vasant Chandrakant Beturkar , Unit No. 203 & 204, 2nd Floor, Nisarg Dham, House No. 294, Plot No. 01, Nearby Shree Vitthal Rakhumal Mandir, Off Panvel Matheran Road, Kalyan, Nere, Panvel, Raigad, Maharashtra, 410206. 3. Chandrakant Lahu Beturkar , Room No. 01, Beturkar Chawl, Beturkarpada, Opp. Panchmukhi Maruti Mandir, Kalyan, Thane, Maharashtra, 421301. 4. Vasant Chandrakant Beturkar , Room No. 01, Beturkar Chawl, Beturkarpada, Opp. Panchmukhi Maruti Mandir, Kalyan, Thane, Maharashtra, 421301. 5. Chandrakant Lahu Beturkar , C/O: Ekevera Vegetable & Fruit I Shop No. 3, Khadapada Office, Beturkar Pad, Wayne Nagar Riksha Stand, Thane, Maharashtra, 421301. Loan Account No. LNPVLOH-12250357926 & LNPVLOH-12250357930	01-10-2026	08.10.2026	Rs. 18,99,545/- (Rupees Eighteen Lacs Ninety Nine Thousand Five Hundred Forty Five Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06-10-2026.
2.	1. Nilesh Chandrakant Bhatia , C-6, Ground Floor, Charkop Om Prathana Bldg, Cts No. 834, Rsc-10, Sector 8, 5 No.41 At Charkop, Nearby Sector 9, Internal Road, Mumbai, Charkop, Kandivli West, Greater Mumbai, Suburban, Maharashtra, 400067. 2. Chandrakant Mulchand Bhatia , C-6, Ground Floor, Charkop Om Prathana Bldg, Cts No. 834, Rsc-10, Sector 8, 5 No.41 At Charkop, Nearby Sector 9, Internal Road, Mumbai, Charkop, Kandivli West, Greater Mumbai, Suburban, Maharashtra, 400067. 3. Nilesh Chandrakant Bhatia , Plot 834 Rsc 10 Sector 8, Kandivli West, C/O6, Charkop Om Prarthana Chs Ltd, Kandivli West, Near Milan Sweet Mart, Mumbai, Greater Mumbai, Mumbai Suburban, Maharashtra, 400067. 4. Chandrakant Mulchand Bhatia , Plot 834 Rsc 10 Sector 8, Kandivli West, C/O6, Charkop Om Prarthana Chs Ltd, Kandivli West, Near Milan Sweet Mart, Mumbai, Greater Mumbai, Mumbai Suburban, Maharashtra, 400067. Loan Account No. LNPVLOH-0425085072 & LNPVLOH-0425085076	01-10-2026	08.10.2026	Rs. 15,16,799/- (Rupees Fifteen Lacs Sixteen Thousand Seven Hundred Ninety Nine Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06-10-2026.
3.	1. Nilesh Mohanlal Gala , Flat No. 504, 5th Floor, Wing C, Blue Bay, Plot No. 18,19,20, Karjat, Dahivali, Raigad, Maharashtra, 410201. 2. Naval Mohanlal Gala , Flat No. 504, 5th Floor, Wing C, Blue Bay, Plot No. 18,19,20, Karjat, Dahivali, Raigad, Maharashtra, 410201. 3. Nilesh Mohanlal Gala , Flat No. 505, Panchsheel 3b, Quarry Road Bldg No. 03, B Wing, Malad (East), Raheja Township, Mumbai, Mumbai Suburban, Maharashtra, 400097. 4. Naval Mohanlal Gala , Flat No. 505, Panchsheel 3b, Quarry Road Bldg No. 03, B Wing, Malad (East), Raheja Township, Mumbai, Mumbai Suburban, Maharashtra, 400097. 5. Nilesh Mohanlal Gala , Gala No 6 Plot No 8 Wajid Ali Compound, Subhash Nagar Loyalka Estate Khairani Road, Asapha, Mumbai Suburban, Maharashtra, 400084. Loan Account No. LNPVLOH-12250359820, LNPVLOH-12250359823, LNPVLOH-12250359826 & LNPVLOH-12250359827	01-10-2026	09.10.2026	Rs. 30,26,830/- (Rupees Thirty Lacs Twenty Six Thousand Eight Hundred Thirty Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06-10-2026.
4.	1. Rajesh Madhukar , Flat No. 212, 2nd Floor, Cts No. 2, Building No. 9, Dr. Babasaheb Ambedkar Chsl, Near Mhada Colony Playground, Nagababa Road, Village Anik, Taluka- Kurla, Dist Mumbai, Maharashtra, 400071. 2. Shruti Mali , Flat No. 212, 2nd Floor, Cts No. 2, Building No. 9, Dr. Babasaheb Ambedkar Chsl, Near Mhada Colony Playground, Nagababa Road, Village Anik, Taluka- Kurla, Dist Mumbai, Maharashtra, 400071. 3. Rajesh Madhukar , Room No. 16, Ganesh Tekdi, Vashinka, Chembur, New Bharat Nagar. R. C. Marg, Mumbai, Maharashtra, 400074. 4. Shruti Mali , Room No. 16, Ganesh Tekdi, Vashinka, Chembur, New Bharat Nagar. R. C. Marg, Mumbai, Maharashtra, 400074. Loan Account No. LNPVLOH-0323016392 & LNPVLOH-0323016393	01-10-2026	09.10.2026	Rs. 18,39,120/- (Rupees Eighteen Lacs Thirty Nine Thousand One Hundred Twenty Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06-10-2026.
5.	1. Jagdish Vitthoba Kumbhar , Flat No. 705, 7th Floor, B, V.M Residency, S No. 54/25/72, Plot No. 25/1, Cts No. 1665/1668, Khalapur, D P Road, Khopoli, Chinchavali Shekin, Raigad, Maharashtra, 410203. 2. Varsha Jagdish Kumbhar , Flat No. 705, 7th Floor, B, V.M Residency, S No. 54/25/72, Plot No. 25/1, Cts No. 1665/1668, Khalapur, D P Road, Khopoli, Chinchavali Shekin, Raigad, Maharashtra, 410203. 3. Jagdish Vitthoba Kumbhar , House No. 163/13, Kumbhar Niwas, Bhanvaj Road, Near Sai Temple, Sahakar Nagar, Khopoli, Khalapur, Raigad, Maharashtra, 410203. 4. Varsha Jagdish Kumbhar , House No. 163/13, Kumbhar Niwas, Bhanvaj Road, Near Sai Temple, Sahakar Nagar, Khopoli, Khalapur, Raigad, Maharashtra, 410203. Loan Account No. LNPVLOH-0323016392 & LNPVLOH-0323016393	01-10-2026	09.10.2026	Rs. 18,39,120/- (Rupees Eighteen Lacs Thirty Nine Thousand One Hundred Twenty Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06-10-2026.
6.	1. Mahadu Ganesh Jadhav , Flat No. 401, 4th Floor, Galaxy Garden Building No. 13, Proposed Residential Building Permission On Land Bearing S. No. 201/4/5, 218/18p, 22, 219/1p, 2, 5, 6, 7, 8, 22/3, 7, 8 Of Village Pashane Road, Near Dhruv Residency/Opp. Shiv Utsav, Taluk Karjat, District Raigad Maharashtra, 410101. 2. Aditi Mahadu Jadhav , Flat No. 401, 4th Floor, Galaxy Garden Building No. 13, Proposed Residential Building Permission On Land Bearing S. No. 201/4/5, 218/18p, 22, 219/1p, 2, 5, 6, 7, 8, 22/3, 7, 8 Of Village Pashane Road, Near Dhruv Residency/Opp. Shiv Utsav, Taluk Karjat, District Raigad Maharashtra, 410101. 3. Mahadu Ganesh Jadhav , House No. 5942, Ambedkar Nagar, Turbhe, Back To Jony Sheth Shop, Navi Mumbai, Thane, Maharashtra, 400705. 4. Aditi Mahadu Jadhav , House No. 5942, Ambedkar Nagar, Turbhe, Back To Jony Sheth Shop, Navi Mumbai, Thane, Maharashtra, 400705 Loan Account No. LNPVLOH-0323016392 & LNPVLOH-0323016393	01-10-2026	09.10.2026	Rs. 16,73,932/- (Rupees Sixteen Lacs Seventy Three Thousand Nine Hundred Thirty Two Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06-10-2026.
7.	1. Mahadu Ganesh Jadhav , Flat No. 401, 4th Floor, Galaxy Garden Building No. 13, Proposed Residential Building Permission On Land Bearing S. No. 201/4/5, 218/18p, 22, 219/1p, 2, 5, 6, 7, 8, 22/3, 7, 8 Of Village Pashane Road, Near Dhruv Residency/Opp. Shiv Utsav, Taluk Karjat, District Raigad Maharashtra, 410101. 2. Aditi Mahadu Jadhav , Flat No. 401, 4th Floor, Galaxy Garden Building No. 13, Proposed Residential Building Permission On Land Bearing S. No. 201/4/5, 218/18p, 22, 219/1p, 2, 5, 6, 7, 8, 22/3, 7, 8 Of Village Pashane Road, Near Dhruv Residency/Opp. Shiv Utsav, Taluk Karjat, District Raigad Maharashtra, 410101. 3. Mahadu Ganesh Jadhav , House No. 5942, Ambedkar Nagar, Turbhe, Back To Jony Sheth Shop, Navi Mumbai, Thane, Maharashtra, 400705. 4. Aditi Mahadu Jadhav , House No. 5942, Ambedkar Nagar, Turbhe, Back To Jony Sheth Shop, Navi Mumbai, Thane, Maharashtra, 400705 Loan Account No. LNPVLOH-0323016392 & LNPVLOH-0323016393	01-10-2026	09.10.2026	Rs. 16,73,932/- (Rupees Sixteen Lacs Seventy Three Thousand Nine Hundred Thirty Two Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06-10-2026.
8.	1. Mahadu Ganesh Jadhav , Flat No. 401, 4th Floor, Galaxy Garden Building No. 13, Proposed Residential Building Permission On Land Bearing S. No. 201/4/5, 218/18p, 22, 219/1p, 2, 5, 6, 7, 8, 22/3, 7, 8 Of Village Pashane Road, Near Dhruv Residency/Opp. Shiv Utsav, Taluk Karjat, District Raigad Maharashtra, 410101. 2. Aditi Mahadu Jadhav , Flat No. 401, 4th Floor, Galaxy Garden Building No. 13, Proposed Residential Building Permission On Land Bearing S. No. 201/4/5, 218/18p, 22, 219/1p, 2, 5, 6, 7, 8, 22/3, 7, 8 Of Village Pashane Road, Near Dhruv Residency/Opp. Shiv Utsav, Taluk Karjat, District Raigad Maharashtra, 410101. 3. Mahadu Ganesh Jadhav , House No. 5942, Ambedkar Nagar, Turbhe, Back To Jony Sheth Shop, Navi Mumbai, Thane, Maharashtra, 400705. 4. Aditi Mahadu Jadhav , House No. 5942, Ambedkar Nagar, Turbhe, Back To Jony Sheth Shop, Navi Mumbai, Thane, Maharashtra, 400705 Loan Account No. LNPVLOH-0323016392 & LNPVLOH-0323016393	01-10-2026	09.10.2026	Rs. 16,73,932/- (Rupees Sixteen Lacs Seventy Three Thousand Nine Hundred Thirty Two Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06-10-2026.

We hereby call upon the borrower stated herein to pay within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall involve the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 14.10.2026
Place: MAHARASHTRA

Sd/-
Authorized Officer,
(Aditya Birla Housing Finance Limited)



PHYSICAL POSSESSION NOTICE
Branch office: ICICI Bank Ltd, Office Number 201-B, 2nd Floor, Road No. 1 Plot No. B3, WIFIT Park, Wagle Industrial Estate, Thane (West) - 400604.
The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Sandhyarani Dhananjay Bhande & Dhananjay Govindrao Bhande/ LBAUR00005105277 & LBAUR00005465162	Flat No 4, sector E, 1st Floor Sara Parivartan, Wing No 4 N Type Building, Gut No 234/2/ Psawangi Maharashtra, Aurangabad- 431001/ October 09, 2026	April 18, 2026 Rs. 17,87,818.00/-	Aurangabad
2.	Chandan Vinayakumar Chakole & Kavita Chandan Chakole/ LBNAG00005107348	Shop/ Office Chamber No-F-1 First Floor Shree Laxmi Milestone, Mouza Digdhori, Patwari Halka No.34- A, Survey No-231/2 (New), Sheet No.453/52 (Old) & 458/56 (New), Khosar No-72-73, Kirti Nagar, Narsoda Road Ward No-20, Dighori, Nagpur- 440024/ October 09,2026	November 15, 2025 Rs. 31,57,058.99/-	Nagpur

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date: October 14, 2026, Place: Aurangabad & Nagpur
Sincerely Authorised Officer, For ICICI Bank Ltd.



Registered Office- Axis Bank Limited, "Trishul", 3rd Floor, OppSamartheshwar Temple, Near Law Garden Ellisbridge, Ahmedabad - 380005.
Branch Address : Axis Bank Ltd. 5th Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mughlans Road, Airoli, Navi Mumbai - 400 708.

RULE 8 (1) POSSESSION NOTICE (For Immovable Property)
Whereas the Authorized Officer of Axis Bank Ltd., under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter referred to as "said Act" & in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, has issued Demand Notice as mentioned below, under Section 13 (12) of the said Act, calling upon the concerned Borrowers/Guarantors/ Mortgagees/Guarantors, as per details given below, to repay the amounts mentioned in the respective Notices within 60 days from the date of the respective notice. The Concerned Borrowers / Guarantors / Mortgagees having failed to repay the respective due amounts, notices are hereby given to the Concerned Borrowers/Guarantors/ Mortgagees/Guarantors in particular and the public in general that the undersigned has taken **Symbolic Possession** of the properties described herein below in exercise of powers conferred on him under section 13 (4) of the said Act on the date mentioned below. The Concerned Borrowers/Co-borrowers/Guarantors/ mortgagees in particular and the public in general are hereby cautioned not to deal with the concerned properties and any dealing with the said properties will be subject to the charge of **Axis Bank Ltd** for amounts mentioned below.
The borrower's attention is invited to provisions of sub - section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Sr. No	Name / Address of the Borrowers/Co-borrowers /Mortgagees/Guarantors	Outstanding Amount (Rs.)	Date of Demand Notice Date of Possession
1.	Loan Account no. PHR*327*5614362 1) RAJENDRA KACHRU WAGHMARE, (Borrower/Mortgagor), 2) KOMAL RAJENDRA WAGHMARE (CO-Borrower/Mortgagor)	Rs.12,02,484/- (Rupees TWELVE LAKHS TWO THOUSAND FOUR HUNDRED FORTY EIGHT) being the amount due as on 17.03.2026, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment.	24.03.2026 09-10-2026
2.	Loan Account no. PHR*861*4345792 1) PRAMOD BHAGWAN GURAV, (Borrower/Mortgagor), 2) HIRABAI BHAGWAN GURAV (CO-Borrower/Mortgagor)	Rs.34,27,594.19/- (Rupees THIRTY FOUR LAKHS TWENTY SEVEN THOUSAND FIVE HUNDRED AND NINETY FOUR ANS PAISE NINETEEN) being the amount due as on 13.09.2024, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment.	25.09.2024 09-10-2026
3.	Loan Account no. PHR***4*451*494 1) ANANDKUMAR KUDIYA, (Borrower/Mortgagor), 2) SHARAD RAJVEER KUDIYA (CO-Borrower/Mortgagor),	Rs.12,72,671/- (Rupees TWELVE LAKHS SEVENTY TWO THOUSAND SIX HUNDRED AND SEVENTY ONE) being the amount due as on 18.02.2026, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment.	05.03.2026 09-10-2026
4.	Loan Account no. PHR*327*5987434 1) RESHMA DASHRATH ARVEL, (Borrower/Mortgagor), 2) NILESH RAMESH GAIKWAD (CO-Borrower/Mortgagor)	Rs.23,28,436/- (Rupees TWENTY THREE LAKHS TWENTY EIGHT THOUSAND FOUR HUNDRED AND THIRTY SIX) being the amount due as on 17.03.2026, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment.	27.03.2026 09-10-2026
5.	Loan Account no. PHR*652*5475627 1) RAMCHANDRA NAMDEV GURAV, (Borrower/Mortgagor), 2) RUPALI RAMCHANDRA GURAV (CO-Borrower/Mortgagor)	Rs.13,71,558/- (Rupees THIRTEEN LAKHS SEVENTY ONE THOUSAND FIVE HUNDRED AND FIFTY EIGHT) being the amount due as on 07.11.2025, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment.	13.11.2025 09-10-2026

ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY BEING FLAT NO 104 D WING 1ST FLOOR SAI SAPPHIRE PLOT NO 178 & 180 SECTOR 20 ULWE NAVI MUMBAI TAL PANVEL DIST RAIGAD - 410206. ADMEASUNG: 42.75 SQ. MTRS CARPET AREA TOWARDS EAST : ROAD, TOWARDS WEST: ROAD, TOWARDS NORTH : ROAD, TOWARDS SOUTH : BUILDING

FLAT NO. 201, 2ND FLOOR, BUILDING NO. 2C, KAARSHINI VIHAR CHS LTD., SURVEY NO. 106, SECTOR NO. 28, SA, HISSA NO. 3, PALE BUDRUK, TALUKA PANVEL, DISTRICT RAIGAD - 410206. ADMEASUNG: 35.00 SQ. MTRS. TOWARDS EAST : BUILDING NO. 28, TOWARDS WEST : BUILDING NO. 20, TOWARDS NORTH : PALEBUDRUK VILLAGE, TOWARDS SOUTH : SCHOOL

FLAT NO. 502, WING 2A, 5TH FLOOR, BELANTARA PHASE II, PLOT NO. 2, AT NO. 132/3/1, 132/3/2, 132/3/3, 132/3/4 TO 132/3/7 NEAR PATALGANGA FIRE STATION VILLAGE KARDE KHURD RASAYANI TAL PANVEL DIST RAIGAD 410207. ADMEASUNG: 24.123 SQ. MTR. TOWARDS EAST : PHASE I, TOWARDS WEST : OPEN PLOT, TOWARDS NORTH : OTHER PROPERTY, TOWARDS SOUTH : MAIN ROAD

FLAT NO. 401, 4TH FLOOR, KARTIKYA KUNJ CHS LTD, PLOT NO. 8, SECTOR 03, VILLAGE KARANUADE, TAL PANVEL, DIST RAIGAD - 410206. ADMEASUNG: 20.114 SQ. MTRS. TOWARDS EAST : ROAD, TOWARDS WEST : OPEN PLOT, TOWARDS NORTH : PLOT NO. 3, TOWARDS SOUTH : PLOT NO. 6&7

FLAT NO. 201, 2ND FLOOR, BUILDING NO. 2C, KAARSHINI VIHAR CHS LTD., SURVEY NO. 106, SECTOR NO. 28, SA, HISSA NO. 3, PALE BUDRUK, TALUKA PANVEL, DISTRICT RAIGAD - 410206. ADMEASUNG: 35.00 SQ. MTRS. TOWARDS EAST : ROAD, TOWARDS WEST : OPEN PLOT, TOWARDS NORTH : PLOT NO. 3, TOWARDS SOUTH : PLOT NO. 6&7

FLAT NO. 502, WING 2A, 5TH FLOOR, BELANTARA PHASE II, PLOT NO. 2, AT NO. 132/3/1, 132/3/2, 132/3/3, 132/3/4 TO 132/3/7 NEAR PATALGANGA FIRE STATION VILLAGE KARDE KHURD RASAYANI TAL PANVEL DIST RAIGAD 410207. ADMEASUNG: 24.123 SQ. MTR. TOWARDS EAST : PHASE I, TOWARDS WEST : OPEN PLOT, TOWARDS NORTH : OTHER PROPERTY, TOWARDS SOUTH : MAIN ROAD

FLAT NO. 401, 4TH FLOOR, KARTIKYA KUNJ CHS LTD, PLOT NO. 8, SECTOR 03, VILLAGE KARANUADE, TAL PANVEL, DIST RAIGAD - 410206. ADMEASUNG: 20.114 SQ. MTRS. TOWARDS EAST : ROAD, TOWARDS WEST : OPEN PLOT, TOWARDS NORTH : PLOT NO. 3, TOWARDS SOUTH : PLOT NO. 6&7

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